

Tezpur PS Case No-1280 of 2022
GR Case No-2430 of 2022
U/S-325/379/353 of Indian Penal Code

O R D E R

Later on,
(28.12.2022)

Case record put up today along with the bail Petition No-1743/2022 filed by the petitioner, namely, Must. Hazera Khatoon praying for releasing the accused person, namely, Md. Sahabuddin on bail.

Heard learned counsel of both sides on the instant petition. Also perused the instant petition.

The learned advocate of the petitioner has submitted that the accused person, namely, Md. Sahabuddin is innocent and he is no way connected with the alleged offence. The Ld. Counsel of the accused further submitted that the accused person is falsely implicated in this case as he was arrested only on the basis of suspicion. The Ld. Counsel of the accused also submitted that nothin has been seized from the possession of accused person and in the event of the release of the accused on bail there is no chance of his absconding. Hence, prayed to allow the bail prayer of the accused person.

Also perused the case diary. The prosecution story in brief is as follows that complainant, namely, Sri Himanshu Nath alleging that on 16.12.2022 he had left his vehicle bearing Regd. No-AS-12/CC-1132 at his own residence at around 06:00 PM. It is further stated that on 17.12.2022 during morning time when he woke up and he found his vehicle was missing from the said place and he tried to searching his vehicle but he failed to find the same. It is further stated that some unknown miscreants had stolen his vehicle. Hence, the prosecution case.

From perusal of the case record, it appears that investigation of this case is pending at initial stage. From perusal of the case diary, sufficient incriminating materials have been found against the accused person. It also appears from the case diary as well as case record that the stolen vehicle yet to be reecovered.

28.12.2022

Hence, at this stage, if the accused person is released on bail, the whole process of investigation of this case will be hampered. So, under such circumstances and considering the gravity and seriousness of offence alleged against accused and the stage of investigation, I find that this is not a case where the accused person can be relied upon and enlarged on bail.

Accordingly, the bail petition No-1743/2022 filed on behalf of the accused person stands rejected.

Return back the case diary to the Investigating Officer in seal cover.

Accordingly, bail application is disposed of.

Inform all the concerned.

Sri N. Bhatta
Chief Judicial Magistrate
Sonitpur at Tezpur